

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 105  
IB-163/ND/2023  
IA/2407/2024

**IN THE MATTER OF:**  
**Bank of Maharashtra**

...PETITIONER

**Vs**

**Mr. Raj Kumar Gupta**

...RESPONDENT

**Section**  
**U/s 95(1) of IBC, 2016**

**Order delivered on 14.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Applicant:**  
**For the Respondent :**

**ORDER**

**IA/2407/2024**

This is a report filed by the Resolution Professional under Section 99 of the IBC, 2016.

Heard the Ld. Counsel on behalf of the Resolution Professional. Issue notice to the Personal Guarantor as well as Financial Creditor for filing their response to this report and appearance. Notice be issued by all means and proof of service be filed. List the matter on **12.06.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**